

it was 48 percent, but now it has come down to 33 percent. Alongwith this, we are making another effort. The banks have been adversely affected as the loan waiver scheme involved seven to eight thousand crores of rupees. During the Rabi and Kharif season, we coordinate with the State Governments to make efforts to recover bank loans and we have meetings in this regard at the headquarters as well we make efforts for maximum recovery.

[*English*]

**SHRI NIRMAL KANTI CHATTERJEE:**

Sir, in the reply it is stated that the information on various parameters is not available for the same period on a particular point of time. In fact, it has been reported on many other occasions that the banking accounts are in a mess. Therefore, what I want to know from the Finance Minister is whether or not the Ministry is thinking of permitting CAG auditing of bank accounts in the near future. Sir, it is arising out of this question. The answer states that it is because of this difficulty.... (*Interruptions*).

**MR. SPEAKER:** I am not obstructing you. You come out with your question.

**SHRI NIRMAL KANTI CHATTERJEE:**

That is the only question I will ask that will the Government agree to get the accounts of the banks audited by the CAG.

[*Translation*]

**SHRI DALBIR SINGH:** Mr. Speaker, Sir, the F.B.I. has laid down specific guidelines in this regard. If the hon. Member faces any problem or if he writes to me mentioning any specific instance of bungling in Bank Accounts, we shall get it probed, but I don't think there is any bungling, whatsoever.

### Low Books in Hindi

\*249. **SHRI RAM THAL CHOUDHARY:**

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether any award is given for publishing Law books in Hindi;

(b) if so, the details thereof;

(c) whether any evaluation of such books has been made during the last three years;

(d) if so, the outcome thereof;

(e) the details of awards given during the above period; and

(f) if not, the reasons therefor?

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS AND PARLIAMENTARY AFFAIRS (**SHRI RANGARAJAN KUMARAMANGALAM**): (a) Yes, Sir.

(b) The best law books written or published in a calendar year in Hindi and other Indian languages which are suitable for use as text books or reference books in colleges or universities and by lawyers and the judiciary, are awarded a first prize of Rs. 10,000/-, a second prize of Rs. 5,000/- a third prize of Rs. 3000/- and a consolation prize of Rs. 2,000/-.

(c), (d) and (e). A Statement is placed on the Table of the House.

(f) Does not arise.

**STATEMENT**

*The following books written/published during the calender years 1988 and 1989, were selected for award of the prize shown against each:-*

*Year 1988*

<i>Name of the Book</i>	<i>Name of the Author</i>	<i>Amount of the Prize</i>
1. Bharatiya Dand Sanhita	Hanuman Prasad Gupta	5,000/- (second Prize)
2. Apradh Anveshan	Prem Chand Sharma	3000/- (Third Prize)
3. Chikitsa Nyayashastra	Basanti Lal Babel	2,000/- (Consolation prize)
4. Vanijyk Vidhi Ke Sidhant	Kailash Rai	5,000/- (second prize)
5. Hastantaran, Prarupkar aur Vilekhon avam Dastavejon Ka Nirvachan	Krishan Aggarwal & Krishan Kumar Singh	5,000/- (second Prize)
6. Sahakarita avam Adhibhar	Raghunath Prasad Tiwari Kanchan Singh Chaudhary & Ram Lal	3,000/- (Third Prize)
7. Sarvida Vidhi	S.K. Kapoor	2,000/- (consolation prize)
8. Rajasthan Bhumi Vidhiyan	Basanti Lal Babel	3,000/- (Third prize)
9. Rajasthan, Kashtkari Adhiniyam, 1955 Bhu-Rajasav Adhiniyam, 1956 avam Anya Adhiniyam.	Ashkaran Aggarwal	2,000/- (consolation prize)

*Year 1989*

1. Civil Seva Vidhi avam Adhikaran	Srikrishan Dutt Sharma	5,000- (second prize)
2. Vidhi Shastra	Vijay Narain Mani Tripathi	3,000/- (Third prize)
3. Hatya	Padam Kumar Jain	5,000/- (second prize)
4. Hastakshar Ek Vigyan	A.N. Ganorkar	5,000/- (second Prize)

<i>Name of the Book</i>	<i>Name of the Author</i>	<i>Amount of the Prize</i>
5. Apradh Anveshan Avam abhiyojan	Prakash Chandra Jain	3,000/- (Third Prize)
6. Motoryan Adhinyam, 1988.	Ramsewak Sharma	5,000/- (second prize)

[*Translation*]

**SHRI RAM TAHAL CHOUDHARY:** Mr. Speaker, Sir, the hon. Minister has mentioned the amount of prizes. They have awarded prizes for 1988-89, but I would like to know from the hon. Minister whether no law book has been translated after 1989 and if it has been done, why no prizes were given for the period 1990-91? This has made an adverse impact on translation works. If the Government has not awarded translators of law books, then by when does it propose to give these prizes and I would also like to know whether the Government proposes to continue with this scheme?

[*English*]

**SHRI RANGARAJAN KUMARAMAN-GALAM:** Sir, the first supplementary consists of two parts, the first being with regard to the year 1990.... (*Interruptions*)....

[*Translation*]

**SHRI ASTBHUJA PRASAD SHUKLA:** If you can answer in Hindi, please do it.

**SHRI RANGARAJAN KUMARAMAN-GALAM:** Okay, if it's your wish, I shall do so, but do excuse me, if there is any mistake in the language....

(*Interruptions*)....

[*English*]

**SHRI E. AHAMED:** I protest, Sir. He cannot compel the Minister.... (*Interruptions*)....

[*Translation*]

**MR. SPEAKER:** Please take your seat.

(*Interruptions*)

[*English*]

**MR. SPEAKER:** You are creating trouble unnecessarily....

(*Interruptions*)

**SHRI C.K. KUPPUSWAMY:** Do not allow this, Sir.... (*Interruptions*).

**MR. SPEAKER:** I will take care of it. You first sit down please....

(*Interruptions*)

**SHRI M.R. KADAMBUR JANARTHANAN:** We want the answer to be given in Tamil, Sir.... (*Interruptions*).

[*Translation*]

**MR. SPEAKER:** All of you please take your seats.

[*English*]

Please sit down first....

(*Interruptions*)

**SHRI A. ASOKARAJ:** We want only India, not 'Hindia' .... (*Interruptions*).

**MR. SPEAKER:** Let us understand that the Minister who speaks very good English,

speaks very good Hindi also, and let us know that he speaks very good Hindi also. Anybody can talk in English, Hindi or any other language he wants. But, if the hon. Minister — on his own accord and at the request of the hon. Member — is replying in Hindi, we will welcome it also.

SHRI RANGARAJAN KUMARAMAN-GALAM: Sir, if I may submit.... (*Interruptions*)

SHRI M.R. KADAMBUR JANARTHA-NAN: Sir, we want the answer in Tamil. (*Interruptions*)

MR SPEAKER: Please sit down. Please understand.

(*Interruptions*)

MR. SPEAKER: Please understand and keep quiet. This is a question about the Hindi version of the legal books. Supposing the hon. Minister is replying in Hindi in a manner which gives some solace to the hon. Member who is asking the question on Hindi version of the legal literature, then let him speak in Hindi. He can speak very beautiful and very poetic Hindi and his version of Hindi is an addition to the Hindi literature itself.

SHRI RANGARAJAN KUMARAMAN-GALAM: Sir, I am extremely obliged for your compliments. But I must say that the Hindi I know is only what I learnt by hearing my friends on all sides.

MR. SPEAKER: Shri Kumaramangalam, I can certify that you speak good Hindi.

(*Interruptions*)

MR. SPEAKER: Not like this. Please understand and do not create a divide.

SHRI RANGARAJAN KUMARAMAN-GALAM: I do not want to get into a controversy. But I must submit to the hon. Members that they would appreciate that the school and the languages which I have been

taught have been Tamil and English; Hindi is what I have learnt by talking to all the friends. If they wish to know how bad by Hindi is, I am willing to answer. Then the fact is that I would be a little hampered but I am sure they would assist me also. They do have interpretation facility. I would attempt that; but they should not blame me for it. (*Interruptions*)

[*Translation*]

As far as the awards for 1990 are concerned, usually after the year is over, we give an advertisement for the previous year, and we ask the applications from the concerned people for the awards and they are given time till the 30th April. For 1990 awards, the last date was 30th March. A committee was formed for the purpose of the examination of the books received after that date and for each book the work evaluation was assigned to two members that whether the book is worth for an award or not. For the awards of 1990, the committee is doing the work of the evaluation of books and I understand that, that work will be completed in a month or so and there are 14 books of Hindi and 19 books of other languages, which are being evaluated.

As far as last year's awards are concerned, we have time till the 30th April and for that an advertisement has been given. After 30th April, the evaluation work of the books will be assigned to a committee.

Secondly as far as translation is concerned, these awards are not given for translation work. These awards are given for the self written books. Awards are never given for translation work.

[*English*]

SHRI NIRMAL KANTI CHATTERJEE: Sir, he is telling three-language formula.

MR. SPEAKER: Yes, he has passed form three-language formula.

(*Interruptions*)

[*Translation*]

**SHRI RAM TAHAL CHOUDHRY:** Mr. Speaker, Sir, this work is being done from the point of view of creating awareness about the Laws and Justice among the citizens of the country. I would like to know from the Government that whether the prize money will be increased so that the law books should be published in Hindi and people should take interest in this work and these books are published in greater number?

[*Translation*]

**SHRI RANGARAJAN KUMARAMAN-GALAM:** We would like to increase the prize money.

[*English*]

Sir, I think I prefer to say it in English at the moment.

**MR. SPEAKER:** You can do it in English. You have established that you can speak in Hindi also.

**SHRI RANGARAJAN KUMARAMAN-GALAM:** Special assignment for getting law books written in Hindi language on selected subjects is available, Government assistance is available, but in those cases awards are not given. We do have assistance given to an extent of even Rs. 5000/- for books depending on the subject of the book and we pay including per page typing etc., we also have a scheme for translation. By both translation and special assignment we do assist to ensure that we encourage Hindi, we try to do this.

[*Translation*]

**SHRI RAM TAHAL CHOUDHARY:** Would you like to increase the prize money?

[*English*]

**SHRI RANGARAJAN KUMARAMAN-**

**GALAM:** At the moment there is nothing under consideration. But I would definitely consider it, there is no harm.

[*Translation*]

**SHRI RAM VILAS PASWAN:** Mr. Speaker, Sir the Law Minister is also present here therefore, I would like to know whether you have made efforts to find out how many laws books are there which have not yet been translated into Hindi. Because according to the official languages act of which I am a member, the books in English language should be translated into Hindi and authenticated at the earliest possible time. Have you made any efforts to know that how many books have been translated and have you fixed any target for it and their authentication.

[*English*]

**SHRI RANGARAJAN KUMARAMAN-GALAM:** Mr Speaker, Sir, through you, I would like to inform the hon. Member that we had made an effort to review the question of translation of various laws into Hindi. We are taking urgent steps to see that as much as possible is covered, but for final details I would need separate notice.

[*Translation*]

\***SHRI C.K. KUPPUSWAMY:** Sir, there are fourteen languages in India as enshrined in the Eighth Schedule. Hindi is not the only language we have to interact with. Hence I would like to know from the hon. Speaker whether arrangements would be made during the question hour to raise questions and get replies in Tamil or any other language among the fourteen Indian languages?

\*\* **SHRI RANGARAJAN KUMARAMAN-GALAM:** Sir, appropriate action will be taken in this regard.

\* English translation of question originally asked in Tamil.

\*\* English translation of reply originally given in Tamil.